

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

Habila
2.2.98

14.6.96

Mr S.Ali, Sr.C.G.S.C for the
respondents. Judgment pronounced.
Application is allowed in terms of the
order. No order as to costs.

Received copy:

S.M. 17/6/96
(G.M. 22)
Advocate


Member (J)


Member (A)

pg

5/8/96

Copy of the judgment
issued to the parties
will do no. 2453 to 2457
on 8.8.96

1/8

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI-5.

D.A. NO. 245 of 1995.
T.A. NO.

DATE OF DECISION 14-6-1996.

Sri Bishnu Prasad Saikia & Ors.

(PETITIONER(S)

S/Shri G.K.Bhattacharya, G.N.Das.

ADVOCATE FOR THE
PETITIONER (S)

VERSUS

Union of India & Ors.

RESPONDENT (S)

Sri S.Ali, Sr.C.G.S.C.

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE SHRI G.L.SANGLYINE, MEMBER(A)

THE HON'BLE SHRI D.C.VERMA, MEMBER (J)

1. Whether Reporters of local papers may be allowed to yes see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

NO.

Judgment delivered by Hon'ble Member(A)

Sanglyine
14-6-96

v1

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.245 of 1995.

Date of Order : This the 14th Day of June,1996.

Hon'ble Shri G.L.Sanglyine, Member (A)

Hon'ble Shri D.C.Verma, Member (J)

1. Sri Bishnu Prasad Saikia
Sanitary Inspector,
Aviation Research Centre,
Doomdooma.

2. Sri Dipak Nandi,
Radio Mistri,
ARC, Doomdooma.

... . Applicants.

By Advocate S/Shri G.K.Bhattacharjya
with G.N.Das.

- Versus -

1. Union of India
represented by Cabinet Secretary,
Department Cabinet Affairs,
New Delhi.

2. Directorate General of Security Block
V(East), R.K.Puram,
New Delhi-110066.

3. Director, Aviation Research Centre,
Block-V(East), R.K.Puram,
New Delhi.

4. Deputy Director,
Aviation Research Centre,
Doomdooma.

... . Respondents.

5. Deputy Director,
Aviation Research Centre,
Doomdooma.

By Advocate Shri S.Ali, Sr.C.G.S.C.

O R D E R

G.L.SANGLYINE, MEMBER (A)

The applicants are employees of the Aviation Research Centre, Doomdooma (ARC for short). Applicant No.1 is a Sanitary Inspector a post which is equivalent to Deputy Field Officer and is below Field Officer. The applicant No.2 is a Radio Mistri. The post of Mistri falls under the category of Senior Field Assistant. This is also below Field Officer. The competent authority of ARC has classified

14.6.96
contd. 2...

Doom Dooma as a Category B station with effect from 22.2.1994.

2. Annexure IV to this O.A., namely No.A.27011/4/86-EA-II (A) dated 6.12.1987 conveyed the sanction of the President to the grant of additional concessions mentioned in the Annexure thereto to the various categories of the staff of ARC except those on deputation from the Indian Air Force. According to the Annexure Ration Allowance at the rate admissible in the BSF in peace areas is admissible upto the rank of F.O and below in category B areas of ARC. The applicants had requested the authorities concerned to allow them the Ration Allowance but this was declined by the authorities. Hence this Original Application under Section 19 of Administrative Tribunals Act, 1985.

3. Mr. G.K.Bhattacharya, learned counsel for the applicants submitted that the applicants are entitled to the Ration Allowance with effect from 22.2.1994. This allowance was denied to them because of wrong interpretation of the order dated 6.12.1987 by which payment of the allowance was sanctioned. Relying on the written statement Mr. S.Ali, Sr. G.G.S.C., submitted that the applicants have made the claim on a wrong motion that Government had equated various non-executive posts with different executive cadres, for all concessions. The fact however remains that the Equation of posts vide order No.A-11016/6/86-DOI dated 28.10.1986 (Annexure-III) is for the purpose of House Rent Allowance only. Further, the concession of Ration Allowance has been extended to the employees of junior executive cadre only upto the rank of field officer on the analogy of the Junior Executive Staff, of R & AW and the applicants who do not fall in this category cannot get the benefit of Ration Allowance. Mr. G.K.Bhattacharya submitted that

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this ground taken by the respondents is not tenable as in the case of Intelligence Bureau the Ration Allowance was allowed to the non-executive staff also and when the allowance was stopped to be paid applications were submitted before the Central Administrative Tribunal and the payment of Ration Allowance was restored. In this connection he has referred to the orders in the O.A. of 163 of 1991 and No. 199/91 of this Bench.

4. We have perused the records and heard the ~~common~~ counsel of the parties in this Q.A. Letter No.A-49011/8/86-Do.1(B) dated 10.5.1986 shows that the President is pleased to sanction 8(eight) concessions to the various categories of Staff of ARC. One of the concessions is House Rent Allowance and it has been stated that House Rent Allowance admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. Consequently equation of posts was ordered by the order No.A-11016/6/86-DOI dated 28.10.1986 exclusively for the purpose of payment of House Rent Allowance. Under this order the applicants ~~were~~ entitled to draw House rent allowance. Under letter No.A.27011/4/86-EA-11(A) dated 6.12.1987 Additional Concessions were granted and one of them was Ration Allowance to the various categories of the staff of ARC. The claim of the respondents is that since there is no equation of posts in respect of Ration Allowance this allowance cannot be granted to the applicants who ~~were~~ are non-executive staff. We are not impressed by such stand of the respondents. Unlike in the case of granting House Rent Allowance for the purpose of granting Ration Allowance such equation of posts is not required by the authorising letters. This position is clear from the

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the following: -

Sl. No. the con- cession			Remarks
1	2	3	4

(A) Ration Allowance Ration allowance upto the rank of FO and below at the following rates:-

<u>Location</u>	<u>Rates</u>
(1) Category B stations	As admissible from time to time in the Border Security Force in peace areas.

(B) House Rent Allowance	House Rent Allowance facilities admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels.	Separate orders will be issued about corresponding levels."
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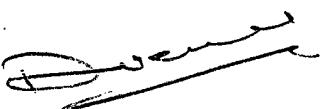
The respondents cannot bring in what is not there or what is not intended to be there by the letter No. A 27011/4/86-EA-II(A) dated 6.12.1987 as indicated above. This letter simply clearly states that the allowance is admissible to the various categories of the staff of ARC by placing a limit upto the rank of FO and below. In O.A.163/91 and O.A.179/91 of this Bench on the strength of the recommendations of the same one man Committee referred to in this O.A. Ration Allowance was paid to the non-executive staff of the Intelligence Bureau but the payment was stopped in 1991. This Tribunal in the order dated 17.12.1993 (to which one of us was party) after discussion and relying on the order dated 27.9.93 of the Central Administrative Tribunal, Chandigarh Bench, Circuit at Jammu in O.A.No.381/JK/92 had held that Ration Allowance was admissible to the applicants in those two O.As. The facts in those two O.As and of the present O.A. insofar as they relate

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to Ration Allowance and House Rent Allowance are almost identical. The conditions in those two O.As is in respect of Ration Allowance that the personnel posted in category B locations will be entitled to Ration Allowance at non-qualifying area rate for BSF. For house rent allowance it is stipulated that House rent allowance would be applicable to all other cadres of the IB under the same terms applicable to the executive cadres of corresponding levels. In view of the facts mentioned above we hold that Ration Allowance is admissible to the applicants in this O.A. The respondents are directed to pay Ration Allowance to the applicants at the rate applicable to them with effect from the due date 22.2.1994. The arrear amount shall be paid within 31.10.1996.

The application is allowed. No order as to costs.


(D.C. VERMA)
MEMBER (J)


14.6.97
(G.L. SANGLYINE)
MEMBER (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :GAUHATI BENCH:
GUWAHATI

634180CT1995

C.A.NO. 245/95.

Shri B.P.Saikia and Ors.

...Applicant.

-Versus-

Union of India and Ors.

... Respondents.

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Filed by :-

Jayach
Advocate

Received copy.

C/S
Sr. C.G.S.C
18/10/95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :GAUHATI BENCH :

GUWAHATI.

O.A. No. /95.

Shri B.P. Saikia and Ors.

...Applicant.

-Versus-

Union of India and Ors.

...Respondents.

1. PARTICULARS OF THE APPLICANT S:

1. Sri Bishnu Prasad Saikia,
Son of Late T. Saikia,
Sanitary Inspector,
Aviation Research Centre,
Doomdooma.

2. Sri Dipak Nandi,
Son of Late Dijesh Ch. Nandi,
Radio Mistri,
Aviation Research Centre,
Doomdooma.

2. PARTICULARS OF THE RESPONDENT S:-

1. Union of India (Represented by Cabinet Secretariat ,
Department of Cabinet Affairs, Bikaner House,
Sahajahan Road, New Delhi .

2. Directorate General of Security Block - V(East),
R.K. Puram , New Delhi -110066.

contd...

10
Rev: P. Saikia
Filed
18/10/95

P. Saikia
Advocate

3. Director, Aviation Research Centre, Block- V (East)
R.K. Puram, New Delhi.

4. Deputy Director, Aviation Research Centre,
Doomdooma.

3. THE APPLICATION IS AGAINST THE FOLLOWING ORDERS:

Action of the authorities in not allowing the applicants to draw the Ration Allowance inspite of the fact that the same had been extended upto the rank of Field Officer vide letter dt. 6.12.87 and Annexure to letter dt. 18.12.87 of the Respondent No.1.

4. THE APPLICANTS DECLARE THAT THE SUBJECT MATTER OF THE ORDERS ARE WITHIN THE JURISDICTION OF THIS TRIBUNAL

5. THE APPLICANTS DECLARE THAT THE APPLICATION IS WITHIN LIMITATION PRESCRIBED UNDER SECTION 21 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985.

6. FACTS OF THE CASE :-

1. That the applicants are all employees of the Aviation Research Centre, Doomdooma which is a Department of the Govt. of India, directly under the Cabinet Secretariat. The two applicants and another 168 applicants have a common interest in the matter and as such they are filing a single application, as relief granted to one of them will be applicable to all the others.

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and also to avoid multiplicity of litigations. The names of the other applicants have been enclosed in a separate list as Annexure- I.

2. That the Govt. of India had set-up a Commission under Shri K. Shankarnarayan I.P.S. , Ex- D.G.B., to look into the various demands of the staff and on completion, a report was submitted to the Govt. recommending certain concessions to various staffs under the Govt. of India . On the basis of the recommendation in the report, the Cabinet Secretariat had been extending concessions to the staff of the Aviation Research Centre(ARC) in piece meal basis . The applicant's could not collect the full report of the said one-man commission and also the letter granting the concessions to the staff of the A.R.C. and the same may be called for by this Hon'ble Tribunal for a just decision of the case.

3. That, the Special Secretary of Respondent No.1, by his letter No.A-49011/8/86/ T.O.- I(B) dt. 10.5.86 to the Respondent No.3, informed that the question of granting similar concessions as given to the Staff of RAW to the staff of ARC ,was considered by the Govt. of India and that the President was pleased to sanction certain concessions mentioned in this letter to the various categories of staff of ARC except those on deputation from the Indian Air Force.

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In the said letter , though the concessions given were listed in an annexure , the complete annexure is not available to the applicants and only an extract of clause-6 of the Annexure was given which related to House Rent Allowance and the same was made admissible to the personnel of other cadres of corresponding levels. In the said letter it was also mentioned that separate orders would be issued about the corresponding levels.

Copy of the said letter dt.10.5.86 is annexed herewith and marked as Annexure- II.

4. That the Respondent No.1 thereafter ; vide order No.A-11016/6/86- D.O.I. dt.28.10.86 , conveyed the sanction of the President to the equation of posts in various cadres of corresponding levels in the ARC to that of the Executive Cadres for the purpose of payment of HRA as admissible to the Executive Cadre . Along with the said letter the corresponding pay scales were given in a separate Annexure- A.

A copy of the above letter dt.28.10.86 alongwith annexure is marked as Annexure- III.

5. That, from the aforesaid order and annexure, it will be apparent that the various staff of ARC were equated with the different executive grades so as to extend the concession given in letter dt.10.5.86 of Respondent No. 1 and as per the said order the various staffs were categorised into different levels who were

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entitled to HRA ranging from Rs.140/- to Rs.355/- and they have all been paid the HRA w.e.f.1.1.86.

6. That the Respondent No.1, by his letter No.A-27011/4/86- EA-II(A) dt.6.12.87 in continuation to letter dt.10.5.86(Annexure- II), conveyed the sanction of the President to the grant of the additional concession to the various categories of staff of ARC ,except those on deputation from the Indian Air Force. The concession granted were given in the form of an Annexure to letter No.A-27011/4/86/ EA.11 dt.18.12.87 . From the said annexure it appears that Ration Allowance was granted upto the rank of Field Officer and Security Allowance to the Ministerial and Accounts Cadre. In the instant case only the clause relating to Ration Allowance will be relevant.

Copy of the said letter and annexure dt.6.12.87 are annexed herewith and marked as Annexure-IV.

7. That the applic~~ts~~ts beg to state that from the said letter dt.6.12.87 which was in continuation of letter dt.10.5.86 , it will be apparent that the additional concessions were given to all categories of staff of the ARC except those on deputation from the Indian Air Force . By order dt.28.10.86 the various cadres of the ARC were equated and made into different groups starting from (1) Senior Field Officer(2) Field

Officer 3. Deputy Field Officer 4. Asstt. Field Officer 5. Senior Field Asstt. and 6. Field Assistant and all the other posts were clubbed with one such grade for the purpose of getting the concessions. Both in letter dt. 6.12.87 and Annexure 10 order dt. 18.12.87, it has been mentioned that the Additional concessions were extended to the various categories upto the rank of Field Officer except those on deputation from the Indian Air Force. The applicants state that none of the applicants are on deputation from the Indian Air Force and as such they are all entitled to the Ration Allowance.

8. That, though the cabinet Secretariat had granted the sanction for Ration Allowances as far back as in 1987, for reasons best known to the authorities, the same was not given to the staff of the ARC Doomdooma and by Memorandum No. ARC/COORD/30(B)/87-III 186 dt. 22.2.94 of the Respondent No. 2, Ration Allowance was granted.

A copy of the above Memorandum dt. 22.2.94 is annexed herewith and marked as Annexure- V.

9. That the applicants beg to state that from what is stated above it will be apparent that all categories of staff of ARC, Doomdooma, were entitled to get the Ration Allowance, which had been sanctioned by the Cabinet Secretariat as far back as in 1987.

contd...

Surprisingly, the authorities by giving a peculiar interpretation to the annexure to letter dt.18.12.87 , has granted the Ration Allowance only to officers who are actually designated as Field Officer and below, completely ignoring the fact that the various categories of Staff had already been equated and that the applicants, who all fall in the grade of Field Officer and below are entitled to Ration Allowance and have denied the same to the applicants. Because of the peculiar interpretation given staff up-to the rank of Field Officer and below, in the prrevised scale of Rs.550- to Rs.900/- are getting ration allowance while low paid employees have been deprived of the same.

10. That, as stated above, none of the applicants are on deputation from the Indian Air Force and since ARC Doomdooma has been classified as category B, they are entitled to Ration Allowance as admissible to the BSF in peace areas. The aforesaid Ration Allowance has been granted w.e.f. 1.2.94 and initially the same was at the rate of Rs.360/-p.m. and at present the purported Executive Staffs are drawing the same @ Rs.368/- p.m. and all the applicants are also entitled to get this Ration Allowance.

X W.e.f. 22-2-94

11. That, as an apperant injustice had been done to the staff of the ARC , Doomdooma because of the wrong interpretation of the letter of the Cabinet Secretariat, the matter was taken-up with the higher

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authorities and the applicants have now come to know that Message dt. 4.8.95 was sent, whereby it was informed that as regards grant of Ration Allowance, the Respondent No.3 had been advised to take-up the matter with the 5th pay Commission through supplementary memo.

A copy of the above Message dt. 4.8.95 is annexed herewith and marked as Annexure-VI.

12. That, the applicants beg to state that grant of Ration Allowance has nothing to do with the pay Commission and since these concession, including Ration Allowance, were granted to all categories of staff of ARC, the applicants are also entitled to get the same and they can not be deprived of the same on the plea that the matter is being taken-up with the Pay Commission and as such the applicants are approaching the Hon'ble Tribunal for relief due to them.

7. DETAILS OF REMEDY EXHAUSTED :

The matter was taken-up with the higher authorities pointing out the wrong interpretation given and the authorities have now informed that the matter is being taken up with the 5th Pay Commission which in effect amounts to the rejection of the prayer.

8. The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter in respect of which this

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application has been made, before any Court of law or any other authority or any other Bench of the Hon'ble Tribunal and no such application/Writ application or suit is pending.

9. RELIEF SOUGHT AND GROUNDS:-

- i) For that the action of the authorities in denying the Ration Allowance to the applicants is illegal arbitrary and without any justification and as such this is a fit case where this Hon'ble Tribunal will exercise jurisdiction and grant relief.
- ii) For that though from the letters and Annexures it will be apparent that the Ration Allowance was granted to the various categories as additional concession, the authorities, by giving a peculiar interpretation, has given the allowance only to those officers, who happen to be designated as Field Officer, Deputy Field Officer etc. completely ignoring the applicants and as such the impugned action of the authorities is bad in law and is liable to be quashed.
- iii) For that by order dt. 28.10.86 (Annexure-III) the Respondent No.1 had equated the various posts held by the applicants to the corresponding posts in the Executive Cadre and they have been equated with the Field Officer, Deputy Field Officer etc. By letter dt. 18.12.87, the additional concession of Ration Allowance

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10.

was extended upto the rank of Field Officer and below and the authorities committed an illegality by interpreting the same to be applicable only to officers, who are actually holding the post of Field Officer and as such the impugned action of the authorities in denying the benefits to the applicants are bad in law and is liable to be set aside.

iv) That the applicants beg to state that since the other similarly situated have been granted the concession, the applicants are also entitled to Ration Allowance and since the same has not been granted to them, they have been discriminated against, resulting in violation of Article 14 and 16 of the Constitution of India .

v) For that in any view of the matter, the action of the authorities in discriminating the applicants and denying them the Ration Allowance , otherwise due to them is bad in law and is liable to be set aside.

It is therefore prayed that your Lordships would be pleased to admit the application ,call for the records of the case, ask the opposite parties to show cause as to why the applicants are not entitled to Ration Allowance on the basis of letter dt.10.5.86 (Annexure-II)

contd..

11.

and 6.12.87 (Annexure-IV) as has been granted to other similarly equated and after perusing the causes shown, if any, and after hearing the parties, direct that the applicants are entitled and be given the Ration Allowance, as has been given to others, in ARC Doomdooma with retrospective effect and/or pass such further order/orders as your Lordships deem fit and proper.

10. Interim orders

NIL.

11. Does not arise.

12. Postal Order No. . . .

dated issued by the post office
at Guwahati.

Contd....

12.

VERIFICATION

I, Shri Bishnu Prasad Saikia son of late T.Saikia, aged about 49 years of present working as Sanitary Inspector at Aviation Research Centre, Doomdooma state that I am one of the applicants in the case and I verify that the contents of paragraphs 1,2 ,10 & 12 are true to my personal knowledge and those made in paragraphs No.3 to 9 and 11 are believed to be true on legal advice and that I have not suppressed any material fact.

Bishnu Prasad Saikia
(Bishnu Prasad Saikia).

Annexure-1.List of other Applicants.

<u>Sl.No.</u>	<u>Name</u>	<u>Sl.No.</u>	<u>Name</u>
1.	Sri Mohan Padum	26.	Shri Gantiswar Swain.
2.	Jai Prakash Tiwari.	27.	Dhruba Sharma.
3.	Sorila Nargisary.	28.	Sukhdev Orang.
4.	Sri Dilip Chandra Das	29.	Swaraj Ranjan Roy Choudhury
5.	Shivnath Shingh	30.	N.C. Pant
6.	Sri Rajeshwar Ram	31.	Chandra Kanta Behera
7.	Sri Chand Balmiki	32.	Ashok Kumar Anand
8.	Sudhir Chandra Debnath	33.	Lochon Chandra Bora.
9.	Sunakar Jena .	34.	Sri Yothistir Tanti
10.	Parimal Kanta Biswas	35.	Marish Mohan Shukia
11.	K.A. Mathew	36.	K.K. Sadanandan.
12.	Sontosh Ranja N Roy	37.	Sontosh Dey
13.	Promod Saikia.	38.	Surendar Kar Paikaray
14.	Adir Chandra Sutradhar	39.	Sri Kalipada Das
15.	Jiba Kanta Phooka N.	40.	Sri Mintu Borah
16.	Jognaswar Gogoi	41.	Sri Pulin Konwar
17.	Prakash Sengupta	42.	Sri Bipul Bhuyan
18.	Sachish Bijay Das	43.	Jadav Handique
19.	Ashok Kumar Das	44.	Sri Nirmal Kumar Barman
20.	Sishu Ram Borah	45.	Jivan Gowala
21.	Ananda Saikia	46.	Loknath Ojha
22.	Sri Dinesh Baishya	47.	Mrs. Pranati Nayak
23.	Sushil Kumar Biswas	48.	Pranati Nayaka
24.	Sri Debi Chandra Dutta	49.	Gitanjali Behera
25.	Shri Dwip Kumar Bhuyah	50.	Krishna Sankar Rai.

contd...

Attested by
Jagannath
Advocate

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51. Bhuben Dutta	79. Mrs. Rosamme Thomash.
52. Dilip Kumar Pattanaik	80. Satyanandan Bahulyan
53. Prem Singh Rathee	81. Kajal Das
54. Jaydev Swarnakar	82. Dhiren Chandra Lahkar.
55. Rabi Narayan Sahu.	83. Kumud Chandra Bora
56. Deepak Kumar Majumder	84. Asutosh Nandy
57. Pranab Kumar Bhomic	85. Rekha Prasad
58. Keshab Kumar Baruah	86. Anup Roy
59. Ved Prakash Panwar	87. Raj Kishore Nayak
60. Shri Krishna Shing.	88. Tushar Kanti Bhowal
61. Vhaba Sankar Chakraborty	89. R. Ramakrishna.
62. Deb Das Chakraborty	90. Sudarsan Das
63. Hiriday Prasad	91. Uma Devi
64. Samarendra Das	92. Prafulla Chandra Panda.
65. K. Prabhakaran	93. Gogon Bihari Bhai.
66. John Braik.	94. N. K. Tafadar
67. Randhir Balmiki	95. Haresh Kumar Deb.
68. Sukhlal Tanti	96. K. C. S. Rao
69. Amithav Banerjee.	97. Narayan Chandra Das
70. Motilal Mahanti	98. Shashil Bhushan Dubey
71. Jogbir Singh	99. Ram Dhan Rai
72. Basanta Kumar Hazarika.	100. Nabendu Kumar Das.
73. Ranjit Kumar Manna.	101. Laxman Rajak.
74. Serish Chandra Dhar	102. Mohan Nayak.
75. Surinder Singh Chauhan	103. Tapan Kumar Barua.
76. Thyparampil George Abrahan.	104. Bharat Chandra Dey.
77. Joykutty.	105. Ludro Bhomij.
78. Philipose John Thomash.	106. Panchi Lal Majhi.

J. Baruah

contd...

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107. Subodh Gupta. 134. Naren Ch. Phukan.
 108. Banamali Das 135. Mani Ranjan Paul
 109. Narbahadur Chetry. 136. Uttam Praja.
 110. Shibtosh Nandy 137. B. Papama.
 111. Rekha Chowdhury 138. Lalu Kharia.
 112. Rishi Moni Harijan 139. Pradip Biswas
 113. Pradip Gupta. 140. Jagar Nath Nayak.
 114. B.K. Behra 141. B. Ojha.
 115. A.K. Lal 142. Karunakar Das
 116. Jagadish Dey 143. Deo Nandan Singh
 117. Ramu Balmiki. 144. N. Jayaram
 118. Bhakta Nayak 145. U.K. Pattnaik
 119. Prakash Kumar Parida. 146. Reeta Baruah
 120. Arakhita Parida. 147. B. Harijan
 121. L.D. Bhakta. 148. Krishna Rajak.
 122. Jag Bandhu Nayak 149. Mrs. T. Dutta.
 123. Basanda Nayak 150. B.C. Dutta.
 124. Ratan Sur. 151. P.K. Sarmah.
 125. Subash Chandra Paul. 152. A.C. Niak.
 126. C.D. Prasad. 153. R.C. Swain.
 127. H. Bhomij. 154. Bimal Das
 128. P.P. Handique. 155. Mahesh Giri
 129. Nagina Prasad. 156. Beren Dey.
 130. Narsha Bahadur. 157. Rabi Kumar Mohanty.
 131. Ram Bahadur Thapa. 158. Dipak Ghosh.
 132. Sukadev Rput. 159. G.N. Mohanty.
 133. G. Mahanty. 160. N.K. Das.



contd..

161. B.D. Barua.
162. Keder Nath Behera.
163. Loka Nath Swain.
164. Bireswarh Sonowal.
165. Punaram Das.
166. H.M. Sahu.
167. Nanu Chandra Behera.
168. Naren Chandra Dey.



A handwritten signature in black ink, appearing to read 'Bireswarh Sonowal'.

....

ANNEXURE - II

17

No. A-49011/8/86-DO-I(B)

Government of India

(Cabinet Secretariat)

Bikaner House (Annexe)

Shahjahan Road

New Delhi, the 10th May, 86

To

Shri R. Swaminathan,

Director (ARC),

Directorate General Security

Cabinet Secretariat, New Delhi.

Subject:- Grant of concessions to the staff of ARC.

Sir,

I am directed to say that while examining the question of grant of concessions to the various staff of R&AW, the question of granting similar concessions to the staff of ARC was also considered by the Government of India. The President is pleased to sanction the concessions, mentioned in Annexure to this letter, to the various categories of the staff of ARC except those on deputation from the Indian Air Force.

2. If at certain times the Head of Department feels that certain locations or assignments have become specially hazardous and there is a specific increase in the threat to the personnel and/or premises he can determine on merits the criteria of hardship and the period for which such locations may be categorised as 'B' or 'C' station so declared for the R&AW after recording the reasons in writing.

3. This issues with the concurrence of the Ministry of Finance vide their UO No. 2403/SE/85 dated 27.12.85.

Yours faithfully,

Sd/- R. N. Palit, Spec. II Secy.

Extract from Annexure of letter No. A-49011/8/86-DO-I(B) dt. 10.5.86

6. House Rent Allowance. House Rent Allowance facilities admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels.

Separate order will be issued about corresponding levels.

Attested by
Swaminathan
Advalali

(18)

Government of India
Cabinet Secretariat
Bikaner House Annexe
Shahjahan Road
New Delhi

Dated, the 28 OCT 1986

No. A-11016/6/86-DOI

ORDER

Subject:- Extension of House Rent Allowance concession to other cadres of ARC at par with executive cadres.

Reference ARC Dte. U.O. NO. ARC/E-I/88/85, dated the 15-9-1986.

2. In continuation to this Secretariat letter No. A-49011/8/86-DOI, dated the 10.5.1986, sanction of the President is hereby conveyed to the equation of posts listed at Annexure 'A' to this order in various cadres of corresponding levels in the ARC to that of the executive cadres in the said organisation exclusively for the purpose of payment of House Rent Allowance asmissible to the executive cadre.

3. This issues with the concurrence of the Director (IF) vide their Dy. No. 1799 dated 1.10.1986.

Sd/-
(R K GANGULI)
DEPUTY SECRETARY (SR)

To:

1. Shri R. Swaminathan, Director, ARC, New Delhi.
2. Shri N. C. Roy Choudhury, Director of Accounts, Cabinet Secretariat, New Delhi.
3. Shri J. Subramanian, Director (IF), Cabinet Secretariat, New Delhi.
4. Guard File.

VICKY

Att-Gen. Secy
Parasat
Advocate

Corresponding pay scales of other cadre

1. No. designation and
pay scale of
executive cadre

1

2

3

1. C.F.O.
Rs. 650-30-740-35-810-EB-
35-980-40-1000-EB-40-1200.

Q. 355

2. Field Officer
Rs. 550-25-750-EB-30-900.

Q. 392

*Group 'B' posts. Though F.O. is a group 'C' post their equivalent with
F.O. (Group 'C') post is shown as there is no equivalent post of Assistant/
P.A. (Steno. II)/Asstt Librarian in junior executive cadre.

3. Deputy Field Officer
Rs. 425-15-530-EB-15-530-20-
600/-

Q. 213

1. Section Officer	650-1200/-
2. Accounts Officer	640-1200/-
3. Private Secretary	775-1200/-
4. Sr. P.A.	650-1040/-
5. Asstt Fire Officer	650-1200/-
6. Asstt Com. andant	650-1200/-
7. Asstt Engineer	650-1200/-
8. Asstt Surgeon (Civil) Gr. I	650-1200/-
9. Deputy Works Supdt.	650-1200/-
10. Asstt Technical Officer	650-1200/-
11. Asstt Aerodrome Officer	650-1200/-
12. Asstt Meteorologist	650-1200/-
13. Librarian	650-1200/-
1. Assistant*	425-300/-
2. Steno Gr. II (PA)*	425-300/-
3. Accountant	500-900/-
4. Station Officer	550-750/-
5. Asstt Librarian*	550-900/-
6. Foreman	550-900/-
7. Jr. Technical Officer Grade-I	550-900/-
8. Jr. Stores Officer Gr. I	550-900/-
9. Technical Asstt (Air Wing)	550-750/-
10. Communication Asstt.	550-750/-
11. Professional Asstt.	550-900/-
12. Jr. Accounts Officer	550-900/-
13. Senior Medical Asstt.	550-900/-

1. Steno. Gr. III	330-560/-
2. U.D.C.	330-560/-
3. Technical Asstt (Library)	425-700/-
4. Overseer	425-700/-
5. Teacher	290-560/-
6. Nursing Sister	455-700/-
7. Staff Nurse	425-560/-
8. Sr. Radio Grammer	425-560/-
9. Lab. Technician	330-560/-
10. Pharmacist (Qualified)	330-560/-
11. Sanitary Inspector ✓	330-560/-
12. Sanitary Inspector Technician	330-560/-
13. Jr. Lab. Technician	125-200/-
14. Asstt. Fireman	125-200/-

Jan 1948

1 2 3

		15. Massager/Physiotherapist)	455-700/-
		16. Dietician	425-640/-
		17. Junior Technical Officer Gr.II	425-700/-
		18. Jr. Stores Officer Gr.II	425-700/-
		19. P.O.I / Supervisor	425-600/-
		20. Head Clerk(Accounts)	425-600/-
		21. Pay Accounts Clerk	320-560/-
		22. Medical Asstt(Dental)	425-600/-
		23. Medical Asstt(General)	425-600/-
		24. Aerodrome Operator	380-560/-
		25. Radio Technician	380-560/-
		26. Operator	380-560/-
		27. Driver	320-560/-
		28. Painter	320-560/-
4. A.F.O.		1. L.D.C.	260-400/-
Rs 330-8-370-10-		2. Asstt Station Officer	330-480/-
400-EB-10-480/-		3. Leading Fireman/MT Fitter	320-400/-
		Driver-Driver Havildar.	
		4. Fireman/Fire Operator	260-400/-
		5. Lab. Asstt	260-400/-
		6. Painter	260-400/-
		7. Carpenter(Airwing)	320-400/-
		8. Carpenter(MN Workshop)	320-400/-
		9. Tailor(Airwing(Present	
		incumbent)	320-400/-
		10. Tailor(Airwing)(Future	
		incumbent)	260-400/-
		11. Driver Operator Crane	330-480/-
		12. Pharmacist(Unqualified)	330-480/-
		13. Mechanic	260-400/-
		14. Electrician(Workshop)	260-400/-
5. S.E.A		15. Senior Gestethor Operator	260-350/-
Rs 260-6-326-EB-8-		2. Driver	260-350/-
350/-.		3. Lines sub-Inspector	225-350/-
		4. Carpenter(Medical unit)	260-350/-
		5. Tailor(Medical unit)	260-350/-
		6. Fitter	260-350/-
		7. Senior Examiner(Tyre)	260-350/-
		8. Vulcanizer Fitter	260-350/-
		9. Blacksmith Grade.I	260-350/-
		10. Welder Grade.I	260-350/-
		11. Upholster	260-350/-
		12. Mechanist(Turner)	260-350/-
		13. Painter	260-350/-
		14. Mistris	260-350/-
6. Field Asstt.		1. Lab. Attendant	210-270/-
i) Rs 225-5-260-6-290(EB-6-		2. Ayah	196-232/-
308/-(Matriculate)		3. Daftary	200-250/-
ii) Rs 216-4-250-EB-5-270		4. Peon	196-232/-
(non-matriculate)		5. Sweeper(Safaiwala)	196-232/-
iii) Rs 216-4-250-EB-5-270		6. Parash	196-232/-
308(Hon-matric after 15			
years of regular service)			196-232/-

-:- 3 -:-

1

2

3

6.	Chowkidar/Watchman	196-232/-
7.	Gardener/Hali	196-232/-
8.	Lineman	210-270/-
9.	Lab Attendant/Bearer	210-270/-
10.	Carpenter(Airwing)	210-290/-
11.	Carpenter Gr.II (M.V. Workshop)	210-290/-
12.	Head Gardener	210-270/-
13.	Jamadar (Sweeper)	210-250/-
14.	Cook	210-250/-
15.	Paramaintenance Assistant (Packer)	210-290/-
16.	Cobbler	210-290/-
17.	Grass Cutter	196-232/-
18.	Waterman/Water Carrier	196-232/-
19.	Loader	196-232/-
20.	Dresser	210-270/-
21.	Ayah (Para Medical Staff)	200-250/-
22.	Barber	200-250/-
23.	Ward Boy/Waiter/ Washer up.	196-232/-
24.	Mazdoor/Anti-Malaria Mazdoor	196-232/-
25.	Dhobi	196-232/-
26.	Helper	196-232/-
27.	Cleaner	210-290/-
28.	Junior Electrician	196-232/-
29.	Black Smith Gr.II	210-290/-
30.	Welder Grade II	210-290/-
31.	Plant Room Attendant	210-290/-
32.	Aircraft Assistant	210-270/-
33.	Traffic Hand	210-290/-
34.	Observatory Attendant	200-250/-
		210-250/-

Lareesh

Annexure-IV.

No.A.27011/4/86-EA-II (A)

Govt. of India,

Cabinet Secretariat

Bikaner House (Annexe)

Shahjahan Road,

New Delhi. Dtd.the 6th Dec,1987.

To

Shri R.Swaminathan,
 Director (ARC)
 Directorate General of Security,
 Cabinet Secretariat
 New Delhi.

Sub :- Grant of Concessions to the staff of ARC).

Sir,

Aviation Research
Centre

In continuation to this Cabinet Secretariat's letter No.A.49011/8/86-DI-I(b) dated 10th May, 1986 on the subject mentioned above I am directed to convey the sanction of the President to the grant of additional concessions mentioned in the Annexure to this letter to the various categories of the staff of ARC except those on deputation from Indian Air force.

2. This will take effect from 1st August 1987.
3. This issues with the concurrence of the Ministry of Finance vide their U.O. No.S-1428/SC-87 dtd. 10.8.87 read with UO No.1151/Director (F/S)/81 dated 2nd Dec.1987.

Yours faithfully,

(R.K.Gangar),
 Dy. Secretary.

Attested by
 Arunachal
 Patelvali

contd..

Enclo Annexure-**Copy to :-**

1. Shri J. Subramanian Director O(F) Cabinet Sectt.
2. Shri G.B. Mathur, Dy. Director Accounts, Cabinet Secretariat, New Delhi.
3. Shri K.K. Math , Dy. Director of Accounts (SW) office of the DACS, New Delhi with reference to his notes recorded on the file.
4. File No. A.49011/8/96-DO-I.

sd/-**Dy. Secretary.**

Annexure to the Cabinet Secretariat letter
No.A.27011/4/86-EA.II dtd.18.12.1987.

Sl.No.	Nature of the concession.	Extent of the Concession granted	remarks
1	2	3	4
<hr/>			
1.	Ration Allowance	Ration Allowance upto rank of FO and below at the following rates	
		Location	Rates-
		1. Category B	As admissible from time to time in the BSF in peace areas.
		2. Category C	As admissible from time to time in BSF in operational areas.
2.	Security allowance to Ministerial Secretarial and Accounts cadre.	Security allowance at the following rates to the following category of the staff working in Top secret Branches subject to a maximum of 15% in each grade	
		Designation	Amount
		L.D.C.	Rs.20/- pm.
		Steno Gr.III/UDC	Rs.30/-pm.
		Steno Gr.III/Asstt.	Rs.50/- pm
		SO/PS/Sr.P.A.	Rs.100/-pm.
		Asstt.Director	Rs.200/-pm.

for review

No. ARC/Coord/30(B)/87-III-186
 Directorate General of Security
 Block-V(East), R.K. Puram.
 New Delhi-110066

Dated the, 22/2/94

Memorandum

Sub:- Grant of Ration Allowance

In exercise of the powers vested in him as Head of the Department in terms of Cabinet Secretariat letter No. A-49011/8/86-DD.1(B) dated 10th May, 1986 and Cabinet Secretariat letter No. A-27011/4/86-EA-II(A) dated 18/12/87 for a period till such time it is categorised otherwise from the date of issue of this order.

(authority : Approval of Director: ARC vide his Office Dy. No. M-665/Dir, ARC dated 10/8/94.)

Sd/-
 (D J P SAMUEL)
ASSTT DIRECTOR (ADMN)

1. The Director of Accounts, Cab Sectt, New Delhi
2. The Deputy Director(Admn), Doon Dooma with ref to his Memo No. ARC/ESTT/RA/DDM/93-12850 dated 24/9/93 along with Cab Sectt letter dated 18/12/87.
3. The Accounts Officer, ARC Dtd., New Delhi
4. SO(G), SO(P), SO(T), SO AW
5. Guard file.

// copy //

Attested by
 D. J. P. Samuel
 Advocate

EXTRACT OF MSG NO. ARC/COO/D/30(A)/87-III
DATED 4/8/95 RECEIVED FROM AD(NGO), DLY ADDRESSED
TO AD(A) DDM IS REPRODUCED BELOW FOR INFORMATION.

REF YR SIG ESTT/RA/634 DT. 1/8/95 REG GRANT OF
RATION ALLOWANCE TO NON EXECUTIVE STAFF (.) CAB
SECTT HAVE INTIMATED THAT SIMILAR PROPOSAL OF R&AW
HAS BEEN TURN DOWN BY MIN. OF FINANCE IN WAKE OF
FIFTH PAY COMMISSION (.) WE HAVE BEEN ADVISED TO
TAKE UP MATTER WITH FIFTH PAY COMMISSION (.) WE
HAVE BEEN ADVISED TO TAKE UP MATTER WITH FIFTH PAY
COMMISSION THROUGH SUPPLEMENTARY MEMO (.) MATTER
ALREADY TAKEN UP WITH PAY COMMISSION (.) EDI (.)

890 ARC/ESTT/RA/DDM/87-83/8
the Deputy Director (Admin)
ARC, Doom Dooma

Dated the, 9/8/95

Copy to:

- 1) The Commander, Air Wing, ARC, Doom Dooma.
- 2) The Assistant Director (I), MS, ARC, Doom Dooma.
- 3) The Assistant Director (T), FRU, ARC, Doom Dooma.
- 4) C.E.O Hanger, ARC, Doom Dooma.
- 5) A.A.O., ATC, ARC, Doom Dooma.
- 6) S.M.O., ARC Hospital, ARC, Doom Dooma.
- 7) X.T.O., Commo, ARC, Doom Dooma.
- 8) Accounts Officer, ARC, Doom Dooma.
- 9) Section Officer, ARC, Doom Dooma.
- 10) S.F.O (a), ARC, Doom Dooma.
- 11) P.S NGO, ARC, Doom Dooma.
- 12) Station Officer, Fire Service, ARC, Doom Dooma.
- 13) I/C MT, ARC, Doom Dooma.
- 14) PMC, Officers Mess, ARC, Doom Dooma.
- 15) Secretary, JO Mess, ARC, Doom Dooma.
- 16) Secretary, SNCO Mess, ARC, Doom Dooma.

(KANHIL RAM) 8875
SECTION OFFICER

/uma/

Attested by
Kanhaiya
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH AT GUWAHATI

27
25

Central Administrative Tribunals

Guwahati Bench

12 FEB 1996

Guwahati Bench
Guwahati

IN THE MATTER OF : O.A. NO. 245 of 1995.

Shri B.P. Saikia & another

-Vs-

Union of India & Ors.

-AND-

IN THE MATTER OF :-

Written statement submitted by

Respondents No. 1,2,3 & 4.

WRITTEN STATEMENT

Filed by
C. Manatkar
Central Govt. Standing Counsel
Central Administrative Tribunal
Guwahati Bench, Guwahati

The humble Respondents submit their written statement as follows :-

1. That with regard to statements made in paragraphs 1,2,3,4 & 5 of the application, the respondents have no comments.
2. That with regard to paragraph 6. 1 of the application the respondents beg to state that they have no comments on them, the same being matters of record.
3. That with regard to statement made in paragraph 6.2 of the application, the respondents beg to state that it is a fact that Government of India had set-up a commission to look into the various demands of the staff but the commission was set up to consider and examine the demands of the staff of R&AW exclusively. While examining the question of grant of concessions to the various staff of R&AW the question of granting similar concession to the staff of ARC was also considered by the Government. Consequently, certain concessions were granted to various categories of ARC staff except those on deputation from IAF. Some of the concessions were to be granted only if

Received copy
today (27.2.96)

8/11/27/2
(G.N. 22)
Advocate

Contd... 2/-

the Head of the Department feels at certain times that certain locations or assignments have become specially hazardous and there is a specific increase in the threat to the personnel or premises. Whenever the Head of the Department of ARC considered the situation and circumstances of a particular place and felt to grant appropriate concession to the staff posted there, he, with the approval of the Government granted such concessions. In view of the facts, the concessions were granted in piece-meal. As already stated One Man Commission was set-up exclusively for considering the demands of the staff of R&AW; Respondents do not have the report of the said One Man Commission.

4. That with regard to statement made in paragraph 6.3 of the application, the respondents beg to state that all employees of ARC posted at Doom Dooma were duly kept informed about their entitlement to the various concessions granted by the Government from time to time. Had they not been informed with regard to the concession to which they are entitled to, they would not have been in a position to produce copies of Government Orders/letters vide which certain concessions like Ration Allowance etc. were granted to them. However, photo copies of orders/letters are enclosed as Annexure - 'B'.

5. That with regard to statement made in paragraph 6.4 of the application, the respondents beg to state that they have no comments, the same being matters of record.

6. That with regard to statement made in paragraph 6.5 of the application, the respondents beg to state that in order to grant concession of House Rent Allowance to non-executive employees of various cadres, Government

had equated various non-executive posts with different posts of executive Cadres. The equation was done by the Govt. only for grant of House Rent Allowance and not for any other concession. As a result of the said equation the employees who have not been provided with Government accommodation at ARC, Doon Dooma, are being paid House Rent Allowance.

7. That with regard to statement made in paragraph 6.6 of the application, the respondents beg to state that they have no comments on them, the same being matters of record.

8. That with regard to statement made in paragraph 6.7 of the application, the respondents beg to state that it is not correct that all the employees of various non-executive cadres were clubbed with one such grade for the purpose of getting all the concessions. Equation of various posts of various cadres with various posts of executive Cadres was ordered by the Government exclusively for the purpose of House Rent Allowance as already stated. Although it is admitted that one of the applicants are on deputation from IAF, yet they are not entitled to Ration Allowance as the concession of Ration Allowance has been extended to the employees of junior executive cadre upto the rank of Field Officer on the analogy of the Junior Executive Staff of R&AW for whom this concession was initially granted.

9. That with regard to statement made in paragraph 6.8 of the application, the respondents beg to state that since the concession of grant of Ration Allowance was subject to classification of the location as

Category - 'B' or 'C' station by the Head of the Department, it was granted w.e.f. 22.2.94 after seeking approval of the Govt.

10. That with regard to statement made in paragraph 6.9 of the application, the respondents beg to state that it is not correct that the employees of all categories/ Cadres of ARC posted at Doom Dooma were entitled to get the Ration Allowance. Government orders on the subject are very clear which stipulated that the Ration Allowance would be admissible to the employees upto the rank of Field Officer and below for locations categorised as 'B' and 'C' Stations. In the R&AW, only the staff of junior executive Cadre upto the rank of Field Officer are entitled to Ration Allowance as sanctioned by the Government. It is wrong to say that the authorities have misinterpreted Annexure-II of the Cabinet Secretariat letter dated 18.12.87. The concession of Ration Allowance shown at Sl.No.1 of the Annexure has been extended to the employees of various Executive Cadres of ARC upto the rank of Field Officer and below for locations categorised as 'B' and 'C' stations as per rates as applicable to BSF from time to time in peace areas/in operational areas as the case may be. As already mentioned, the equation of the posts of non-executive Cadres with the posts of Executive Cadre was exclusively meant for grant of House Rent Allowance. Therefore, the order cannot be made applicable to grant of other concessions such as Ration Allowance.

11. That with regard to statement made in paragraph 6.10 of the application, the respondents beg to state that when the need for grant of Ration Allowance to the

junior executive staff of ARC, Doom Dooma was examined and considered by the Head of Department of ARC the same was sanctioned w.e.f. 22.2.94 after declaring Doom Dooma as Category - 'B' station with the approval of the Government. As such the employees of junior executive cadre of ARC posted there, have been drawing Ration Allowance as per the rates admissible to BSF from time to time. As already mentioned in Para-9 above the applicants who do not belong to Junior Executive Cadre of ARC are not entitled to get this ration allowance.

12. That with regard to statement made in paragraph 6.11 of the application, the respondents beg to state that neither any injustice has been done to the staff of ARC at Doom Dooma nor Government orders granting Ration Allowance to the staff of ARC were misinterpreted. It is also totally incorrect to mention that due to the misinterpretation of relevant Government orders with the regard to the grant of concession of Ration Allowance, the matter was taken up with the higher authorities. In order to provide similar concession to the non-executive staff of ARC Doom Dooma, the matter was taken up with the Govt. The Government replied that a similar proposal in respect of R&AW was examined by them and had not agreed to in the wake of the 5th Central Pay Commission and advised us to submit the case to the 5th Pay Commission through supplementary memo if not already done. Since recommendations for grant of ration allowance to Group - 'C' and 'D' non-executive staff of the non-combatised wings of DGS as in the case of executive staff has already been submitted to the 5th Pay Commission, no further action was taken.

13. That with regard to statement made in paragraph 6.12 of the application, the respondents beg to state that all the Central Pay Commissions set-up in the past had recommended so many concessions to the Central Government employees from time to time as such it is irrelevant to say that the grant of Ration Allowance has nothing to do with the Pay Commission. It is also incorrect to say that all concessions including Ration Allowance were granted to all categories of staff of ARC, Since the Ration Allowance is admissible only to the junior executive staff upto the rank of Field Officer as mentioned time and again in the foregoing paras, the applicants are not entitled to the Ration Allowance in terms of the existing orders.

14. That with regard to statements made in paragraphs 7 & 8 of the application, the respondents beg to state that they have no comments.

15. That with regard to statement made in paragraph 9 of the application, the respondents beg to state that regarding relief sought for and grounds thereof, the respondents beg to state that none of the grounds is maintainable in law as well as in facts. The respondents further beg to state that the applicants are not entitled to any relief sought for in this application and as such the application is liable to be dismissed.

16. That with regard to statement made in paragraphs 10,11 & 12 of the application, the respondents have no comments.

17. That the respondents beg to submit that the application has no merit and as such the application is liable to be dismissed.

VERIFICATION

I, Shri R.K. Mahajan, Deputy Director (Admn), as authorised, do hereby solemnly declare that the statements made above are true to my knowledge, belief and information and I sign this verification on this 17th day of January 1996 at ARC DOm Dom.


R.K. Mahajan
Deputy Director (Admn) and
Directorate General of Revenue
Govt. of India


R.K. Mahajan (Admn)

34
42SECRET

NO. ABC/1/86/35
 DIRECTORATE OF SECURITY
 OFFICE OF THE DIRECTOR, ABC
 (CABINET SECRETARIAT)
 BLOCK V (EAST), L.K. TURAN
 NEW DELHI-110066

Dated the: 30-5-86

MEMORANDUM

SUBJECT: Grant of concessions to the staff of ABC.

A copy of the Cabinet Secretariat letter No. -49011/86-DO.I(B) dated 11.5.1986 on the subject mentioned above is sent herewith for information and necessary action.

H. S. Gopal
 (HARI CHAND)
 ASSISTANT DIRECTOR (ADMN)

Encl: As above.

To

All outstation units.

All Branches/units at Hqrs.

1. This may be acted for now.
 2. After circulate for the info of all concerned.
 DDM

High
 10/5/86

ESD

*see later to
concerned
all*

*AC
18/7/86*

9
35
12
SECRET

NO.A-49011/8/86-DO.I(B)
GOVERNMENT OF INDIA
CABINET SECRETARIAT
BIKANER HOUSE (ANNEXE)
SHAHJAHAN ROAD

NEW DELHI, THE 10TH MAY, 1986

To

Shri R. Swaminathan
Director (ARC)
Directorate General of Security
Cabinet Secretariat
New Delhi.

SUBJECT:-Grant of concessions to the staff of ARC.

Sir,

I am directed to say that while examining the question of grant of concessions to the various staff of R&AW, the question of granting similar concessions to the staff of ARC was also considered by the Government of India. The President is pleased to sanction the concessions, mentioned in Annexure to this letter, to the various categories of the staff of ARC except those on deputation from the Indian Air Force.

2- If at certain times the Head of Department feels that certain locations or assignments have become specially hazardous and there is a specific increase in the threat to the personnel and/or premises, he can determine on merits the criteria of hardship and the period for which such locations may be categorised as 'B' or 'C' station so declared for the R&AW after recording the reasons in writing.

3. This issues with the concurrence of the Ministry of Finance vide their U.O.NO.2483/SE/85 dated 27-12-1985.

Yours faithfully,

Sd/-
(R.N. PALIT)
SPECIAL SECRETARY

Encl: Annexure

Copy to:- 1. Shri N.C. Roy Choudhury, Director of Accounts,
Cab. Sectt. New Delhi.
2. Shri J. Subramanian, Director (IF) Cab. Sectt.

/nt/

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employees are to travel between 300 kilometers either at the beginning or at the end

5. JOURNEY TIME WHILE
EMPLOYEES POSTED AT LEBAR AND OTHER STATIONS
PROCEEDING ON DUTY AS CATEGORIES 131 OR 132
ENTITLED TO JOINING TIME BETWEEN THE POINT OF
LEAVE AND THE NEAREST TRAIN HEAD.

Leave in their case will commence and terminate on the date the employee reached the age of 65, nearest to the place of duty.

193 Journey to India is reasonable and will be determined by the ARC.

6. HOUSE RENT ALLOWANCE.

7. **CASEY'S
FOR YOUR
HOLIDAYS.**

On the compensation for ~~work~~ which ~~is~~ to be done, while the ~~work~~ is to be done, the ~~work~~ is to be done, up to the rank of ~~Flight~~ Officer will be ~~adjusted~~ in the ARC to similar Executive, Technical, Clerical persons and PAs and ~~Stenographers~~, who are drawing a basic pay of Rs. 500/- and above and are not entitled to overtime allowance.

governmental trans. shall be rendered by the suggestion
on right stability. I am sending you up the new
Return to the Journal and Advertiser.

100
SECRET

14
No. A.27011/4/86-EA-II(A)
GOVERNMENT OF INDIA
CABINET SECRETARIAT
BIKANER HOUSE (ANNEXE)
SHAHJAHAN ROAD

New Delhi, the

18 DEC 1987
Dec., 1987

To

✓ Shri R. Swaminathan,
Director (ARC),
Directorate General of Security,
Cabinet Secretariat,
New Delhi.

29/12/87
Subject:-

Grant of concessions to the staff of ARC.

15/12/87
Sir,

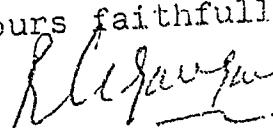
In continuation to this Cabinet Secretariat's letter No. A.49011/8/86-DO-I(B) dated 10th May, 1986 on the subject mentioned above I am directed to convey the sanction of the President to the grant of additional concessions mentioned in the Annexure to this letter to the various categories of the staff of A.R.C. except those on deputation from Indian Air Force.

2. This will take effect from 1st August, 1987.

3. This issues with the concurrence of the Ministry of Finance vide their U.O. No. S-1428/SC-87 dated 10.8.1987 read with UO No. 1151/Director(F/S)/81 dated 2nd Dec.1987.

Encl:- Annexure.

Yours faithfully


(R.K. GANGAR)
DY. SECRETARY

Copy to:-
1) Shri J. Subramanian, Director (IF), Cabinet Sectt.,
New Delhi.

2) Shri G.B. Mathur, Dy. Director of Accounts, Cabinet Secy.,
New Delhi.

3) Shri K.K. Mittal, Dy. Director of Accounts (SW) Off
of the DACC, New Delhi with reference to his notes
recorded on the file.

File No. A.49011/8/86-DO-I.

9/12/87
SAC
DY. SECRETARY

15

(B9)

(P1)(A)

SECRET

Annexure to the Cabinet Secretariat letter
No. A.27011/4/86-BA-II Dt. 11.11.87

u9

Nature of the
concession.

Extent of the concession
granted.

Remarks

1. 2.

1. Ration allowance.

Ration allowance upto the rank of FO and
below at the following rates:-

<u>Location</u>	<u>Rates</u>
(1) Category B stations	As admissible from time to time in the Border Security Force in peace areas.
(2) Category C stations	As admissible from time to time in the B.S.F. in operational areas.

2. Security allowance to
Ministerial, Secretarial
and Accounts Cadre

Security allowance at the following rates
to the following category of the staff
working in Top Secret Branches subject to a
maximum of 15% in each Grade:

<u>Designation</u>	<u>Amount</u>
L.D.C. ✓	Rs. 20/- p.m.
Steno Gr.III/UDC ✓	Rs. 30/- p.m.
Steno Gr.III/Assistant ✓	Rs. 50/- p.m.
Section Officer/Private Secretary/Sr.P.A. ✓	Rs. 100/- p.m.
Assistant Director ✓	Rs. 200/- p.m.

S. P. B.
MOULANA AHMED

5

Government of India
Cabinet Secretary
Rikshaw Chowk, Gurukul
Santakaln Road
New Delhi

No. A-11016/6/86-DOI

Dated, the 26th Oct 1986

ORDER

Subject:- Extension of House Rent Allowance concession to
other cadres of A&C at par with Executive cadre.

.....

Reference A&C Dce. U.O. No. A&C, 2-1/85, dated 26
Sep-9-1986.

2. In continuation to this Secret Dir. Letter No.
A-11016/6/86-DOI, dated the 26.9.1986, sanction of the
President is hereby conveyed to the extension of per cent
listed at Annexure 'A' to this order in various cadres
of corresponding levels in the A&C to that of the
executive cadres in the said organisation exclusive of the
the purpose of payment of House Rent Allowance as admissible
to the executive cadre.

3. This issues with the concurrence of the Director (A&C)
Dce. Dce. Dy. No. 1797 dated 1.10.1986.

Sd/-
(A. K. GANGAR)
CABINET SECRETARY (SA)

1. Shri R. Swaminathan, Director, A&C, New Delhi.

2. Shri N.C. Roy Choudhury, Director of Accounts,
Cabinet Secretary, New Delhi.

3. Shri J. Subramanian, Director (TS), Cabinet Secretary, New Delhi.

4. Guard File.

TICKY

and corresponding scales of the same and the
like of the same magnitude.

52

0-30271-0-35-310-
3021-1-1000-7-40-1200, 2. 1000 1. 1000
2. 1000 3. 1000
4. 1000 5. 1000
6. 1000 7. 1000
8. 1000 9. 1000
10. 1000 11. 1000
12. 1000 13. 1000
14. 1000 15. 1000
16. 1000 17. 1000
18. 1000 19. 1000
20. 1000 21. 1000

100% of our P-0.12 group is correct. In addition, 100% of our P-0.12 group is shown as 100% in the first 100% of our P-0.12 group.

15.	Massocur (Physiotherapist)	425-700/-
16.	Dietician	425-540/-
17.	Junior Technical Officer Gr.II	425-500/-
18.	Jr. Stores Officer Gr.II	425-700/-
19.	P.C.I / Supervisor	425-600/-
20.	Head Clerk (Accounts)	425-600/-
21.	Pay Accounts Clerk	320-360/-
22.	Medical Asstt (Dental)	425-500/-
23.	Medical Asstt (General)	425-500/-
24.	Aeroengine Operator	425-500/-
25.	Radio Technician	425-500/-
26.	Radio Operator	425-500/-
27.	Scientific Asstt	425-700/-
28.	Senior Clerk	425-500/-
29.	Junior Clerk	425-500/-

4. A.F.O.
Rs 330-8-370-10-
4.3 DB-10-430/-

1. L.D.C.	100/-
2. Asstt. Station Officer	100/-
3. Leading Fireman/MT Fitter	32/-100/-
4. Driver-Driver (Aviation).	32/-100/-
5. Fireman (Fire Operator)	260-400/-
6. Lab. Assis.	" 5/-400/-
7. Telephone Operator	60/-100/-
8. Carpenter (Airwing)	32/-400/-
9. Carpenter (W. Workshop)	260-400/-
10. Tailor (Airwing) (Present incumbent)	320-100/-
11. Tailor (Airwing), Future incumbent)	100-400/-
12. Driver Operator Crane	330-400/-
13. Pharmacist (Unqualified)	100-100/-
14. Mechanic	100-2400/-
15. Electrician	200-400/-

1.	Senior Gestetnor Operator	260-350/-
2.	Driver	260-350/-
3.	Lines sub-inspector	220-350/-
4.	Carpenter (Medical unit)	250-350/-
5.	Tailor (Medical unit)	260-350/-
6.	Fitter	200-350/-
7.	Senior Examiner (Tyre)	260-350/-
8.	Vulcanisor Fitter	260-350/-
9.	Blacksmith Grade. I	200-350/-
10.	Welder Grade. I	250-350/-
11.	Ucholster	210-350/-
12.	Mech. Art (Turner)	260-350/-
13.	Painter	260-350/-
14.	Mistri	260-350/-

91-EB-6- tr)	1. Lab. Attendant	230-270/-
	2. Hydr	196-232/-
	3. Crafty	204-250/-
	4. Peon	193-232/-
-5-270	5. Sweeper (Safeiwala)	196-232/-
	6. Farash	196-232/-

iii) B 225-5-260-5-200-EB-6-
308(Non-matrix letter in
years of regular service).

3/-

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54

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3

6.	Chowkidar/Watchman	106-232/-
7.	Gardener/Mali	106-232/-
8.	Lineman	210-270/-
9.	Lab Attendant/Boiler	210-270/-
10.	Carpenter(Air Wing)	210-290/-
11.	Carpenter Gr.II (H.V. Workshop)	210-290/-
12.	Asst. Gunner	210-270/-
13.	Supplyman (Powerplant)	210-290/-
14.	Cook	210-290/-
15.	Paramedical Nurse Assistant (Tracker)	210-290/-
16.	Cobbler	210-290/-
17.	Gr. Asst. Driver	106-232/-
18.	Turner/Motor Carrier	106-232/-
19.	Load Cr.	106-232/-
20.	Driver	210-270/-
21.	Kyah (Farm and Gard Staff)	200-250/-
22.	Barber	200/-250/-
23.	Asst. Govt. Driver/ Hacker up.	106-232/-
24.	Mazdoor/Asst. Malaria Mazdoor	106-232/-
25.	Shabbi	106-232/-
26.	Painter	106-290/-
27.	Cutter	106-232/-
28.	Junior Electrician	210-290/-
29.	Black Smith Gr.II	210-290/-
30.	Welder Grade II	210-290/-
31.	Print Room Attendant	210-270/-
32.	Aircraft Assistant	210-290/-
33.	Traffic Hand	260-250/-
34.	Observatory Attendant	210-250/-